

LOK SABHA

BULLETIN – PART II

(General information relating to Parliamentary and other matters)

No. 1493 – 1504]

[Thursday, September 10, 2020/Bhadrapada 19, 1942 (Saka)

No. 1493

Table Office

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
- (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
- (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
- (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at his discretion.
- (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
- (vi) Matter proposed to be raised **shall not contain any statement making allegations**.

2. **All the days including Saturdays and Sundays of the ensuing session are working days. However, notices for first working day of the session, i.e. 14th September, 2020, may be given on Friday (11.9.2020) of the previous week between 1700 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

No. 1494

Table Office

Display of result of ballot regarding Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on Matters of Urgent Public Importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House by 0815 hours that is 45 minutes prior to sitting of the House on 14.09.2020 and by 1415 hours that is 45 minutes prior to sitting of the House on other days on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

Electronic Transfer of Approved Text under Rule 377 to Members

Members are informed that in view of the prevailing Covid-19 pandemic, it has been decided to electronically transfer approved text of matter under Rule 377 to the Members. The approved text admitted for a particular day shall be sent to the Member's Portal one day in advance prior to the date on which the matter is scheduled to be raised/laid in the House. Members may carry print out of the same for raising/laying it in the House. However, one set of matters shall be kept in the inner lobby to be supplied on demand in case a member does not carry a physical copy of the approved text.

Kind cooperation of Members is solicited.

**Wearing of Face Mask and display of
RF Tag/ Identity Cards**

In view of the prevailing instructions of wearing of face mask to contain the spread of COVID-19 pandemic, a difficulty in proper identification of Hon'ble Members is experienced at the entry points of Parliament House. Therefore, to facilitate a hassle free entry, all the Hon'ble Ministers/ Members are requested to carry and display their RF Tags/ Identity Cards while wearing face masks which would help in identification on gaining entry into Parliament House Complex. Kind cooperation of Hon'ble Members is solicited.

Regulation of Entry and Exit

In view of the preventive measures to contain the spread of COVID-19 Corona virus pandemic and to maintain social distancing norms at the building gates in Parliament House during the ensuing session, the entry and exit regulation for the Hon'ble members shall be facilitated as under:

- (i)Entry of Hon'ble MPs : Building Gate No. 1, PH (Main Gate)
: Building Gate No. 4, PH
: Building Gate No. 12, PH
- (ii)Exit of Hon'ble MPs : Building Gate No. 1, PH (Side Gate)
: Building Gate No.2, PH

Kind cooperation of Hon'ble members is solicited.

No. 1498

**Computer Management (HW & SW)
Management Branch (Hardware Unit)****'E-transmission of papers/agenda papers to Hon'ble Members from the Fourth Session of Seventeenth Lok Sabha and their accessing these on tablets/I pads or similar devices'**

Members are informed that the circulation of Parliamentary papers to Hon'ble Members will be done electronically through Members Portal from the forthcoming Session of the Seventeenth Lok Sabha in place of circulation of hard copies. Members are provided with Rs. 3 lakh for procurement of computer equipment under the 'Scheme of Financial Entitlement of members of Lok Sabha for Purchase of Computer Equipment'. Those Members who have already purchased tablet/I Pad or similar portable devices are requested to bring the device to the House during the forthcoming Session for accessing the electronic documents in the House. Members who have not procured any such device are requested to procure tablets/I Pads/ similar portable gadgets themselves out of the funds available with them under the said Scheme so that they can also access the electronic documents in the House for use.

It is also informed that PAs of more than 350 Members have already been imparted online training regarding facilities provided on Members' Portal.

Kind cooperation of members is solicited

No. 1499

**Computer (HW&SW) Management
Branch Hardware Unit**

Secured high speed Wi-Fi facility for Members of Parliament: Members yet to get their portable devices configured for use in the Parliament House may do so in Room No. 149, First Basement, PLB, before the Session; and at PNO, Room No. 23, PH during the Session

Members are informed that secured high speed Wi-Fi facility in the Parliament Complex frequently visited by the Members of Parliament has been provided with the assistance of the National Informatics Centre (NIC). All Members of Parliament can utilise the Wi-fi services using their User Id/ Password (PWD) which has already been sent on their official E-mail ID after receipt of the Wi-fi facility request form mentioning particulars, make/ model of device and Media Access Control Address (MAC) number. Members who are yet to do so can register a maximum of three mobile devices for Wi-fi access and the duly filled-in form may be submitted, before the ensuing Session, at Room No. 149, First Basement, Parliament Library Building (phone no. 23034280/ 23035290/ 23035328). During the ensuing Session, members can register their devices at Room No. 23, Parliament Notice Office, Parliament House (phone no. 23034610/ 23034621/ 23034684). The Wi-fi access form can also be downloaded from the Lok Sabha website (www.loksabha.nic.in-> Members-> Others-> Download forms-> Wi-Fi Request Form). The details in this regard is available at www.loksabha.nic.in -> UPDATES scroll.

Kind cooperation of Members is solicited.

No. 1500

Privileges & Ethics Branch

DETENTION & RELEASE OF SHRI SYED IMTIAZ JALEEL

The following communication dated 03 September, 2020 from Commissioner of Police, Aurangabad City was received on 07 September, 2020:-

“This is to inform that Shri Syed Imtiaz Jaleel, Member of Lok Sabha, was detained by Police at 1315 hrs. on 02.09.2020 for attempt to enter into religious places despite ban by administration u/s 68 of the Maharashtra Police Act. He was detained while going with his supporters to perform Namaz at Shahganj Mosque, Shahganj, Aurangabad. Subsequently, he was released at 1430 hrs. on the same day.”

**RESULT OF BALLOT OF NOTICES OF
UNSTARRED QUESTIONS**

Members are informed that ballot in respect of notices of Unstarred Questions received upto 1000 hrs. on **10th September, 2020** for the sitting of Lok Sabha to be held on **26th September, 2020** was held in the presence of **S/SHRI RAMESH BIDHURI, MP** and **DHARAMBIR SINGH, MP** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 1051 notices were received and 259 Members participated in the ballot for the day.

2. The result of the ballot has been uploaded on the Homepage *viz.* loksabha.nic.in.

***Catering arrangements during Monsoon Session of Parliament**

Members are informed that following packed breakfast, sweets, lunch, combo meals and other items will be made available for sale during the Monsoon Session:-

Breakfast @

Monday	Tuesday	Wednesday	Thursday	Friday	Saturday	Sunday
Cheese Roll Rs.28/- Kachori Khasta Rs.10/-	Spring Roll Rs.70/- Samosa Rs.10.90/-	Veg. Pattie Rs.25/- Panner Pakora 15.90/-	Veg. Kabab Rs.75/- Samosa Rs.10.90/-	Veg. Sandwich Rs.19.75/- Paneer Tikka Rs.125/-	Veg. Pattie Rs.25/- Panner Pakora 15.90/-	Veg. Kabab Rs.75/- Samosa Rs.10.90/-

Sweets @

Monday	Tuesday	Wednesday	Thursday	Friday	Saturday	Sunday
Gulab Jamun Rs.12.40/- -	Rasgulla Rs.12.50/-	Gulab Jamun Rs.12.40/-	Kala Jamun Rs.16.35/-	Gulab Jamun Rs.12.40/-	Kala Jamun Rs. 16.35/-	Gulab Jamun Rs. 12.40/-

Lunch @**North Indian Meal (Rs.105/-)**

1.	Paneer Dish
2.	Yellow Dal Tadka or Pachmela
3.	Jeera Rice or Mattar Pulao
4.	Achaar
5.	Raita or Curd
6.	Two Tava Roti
7.	One Small Sweet

South Indian Meal (Rs.110/-)

1.	One Idly
2.	One Vada
3.	One Mini Dosa
4.	One Mini Uthappam
5.	Sambhar & Chutney

Combo Meals @

Sl.No	Items	Price
1.	Veg. Biryani + Raita	Rs.75/-
2.	Poha / Upma with Chutney	Rs.55/-
3.	Idly (2pc) / Vada (2pc) with Chutney	Rs.50/-

@ Packing charges in card board box(Rs.3-5 extra); Rs.1/- per glass and Rs. 2/- per paper plate.

Other meals

Sl. No.	Items	Rate (in Rupees)
1.	Chicken Biryani with Raita	100/-
2.	Dry Packed Lunch	150/-
	Chicken Cutlet/Fried Fish	
	Croissant/Veg Sandwich	
	Boiled Vegetables	
	Tomato Sachet	
	Butter Chippet	

Members may kindly avail the services.

* Subject to change

Statutory Resolutions

The following Statutory Resolutions have been admitted:-

Sl. No.	From whom received	Ministry/ Department	Text of Resolution	Remarks
1	2	3	4	5
1.	Shri N.K. Premachandran Shri Manish Tewari Shri Adhir Ranjan Chowdhury Prof. Saugata Roy Shri Jasbir Singh Gill Shri Vinayak Bhau Raut	Finance	This House disapproves of the Taxation and other Laws (Relaxation of Certain Provisions) Ordinance, 2020 (Ordinance No. 2 of 2020) promulgated by the President on 31.3.2020.	Notices have been given under clause 2 (a) of article 123 of the Constitution.
2.	Adv. Dean Kuriakose Shri Adhir Ranjan Chowdhury Shri N.K. Premachandran Prof. Saugata Roy Shri Manish Tewari Shri Jasbir Singh	Parliamentary Affairs	This House disapproves of the Salary, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 2020 (Ordinance No. 3 of 2020) promulgated by the President on 7.4.2020.	Notices have been given under clause 2 (a) of article 123 of the Constitution.

	Gill Shri Vinayak Bhau Raut			
3.	Shri Adhir Ranjan Chowdhury Shri Manish Tewari Shri N.K. Premachandran Prof. Saugata Roy Shri Jasbir Singh Gill Shri Vinayak Bhau Raut	Home Affairs	This House disapproves of the Salaries and Allowances of Ministers (Amendment) Ordinance, 2020 (Ordinance No. 4 of 2020) promulgated by the President on 9.4.2020.	Notices have been given under clause 2 (a) of article 123 of the Constitution.
4.	Shri N.K. Premachandran Shri Manish Tewari Adv. Dean Kuriakose Prof. Saugata Roy Shri Adhir Ranjan Chowdhury Shri Jasbir Singh Gill Shri Vinayak Bhau Raut	Health and Family Welfare	This House disapproves of the Epidemic Diseases (Amendment) Ordinance, 2020 (Ordinance No. 5 of 2020) promulgated by the President on 22.4.2020.	Notices have been given under clause 2 (a) of article 123 of the Constitution.

Shri Santokh Singh Chaudhary			
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5.	<p>Shri N.K. Premachandra n</p> <p>Shri Manish Tewari</p> <p>Prof. Saugata Roy</p> <p>Adv. Dean Kuriakose</p> <p>Shri Adhir Ranjan Chowdhury</p> <p>Shri Jasbir Singh Gill</p> <p>Shri Vinayak Bhau Raut</p>	AYUSH	<p>This House disapproves of the Homoeopathy Central Council (Amendment) Ordinance, 2020 (Ordinance No. 6 of 2020) promulgated by the President on 24.4.2020.</p>	<p>Notices have been given under clause 2 (a) of article 123 of the Constitution.</p>
6.	<p>Adv. Dean Kuriakose</p> <p>Shri N.K. Premachandra n</p> <p>Shri Adhir Ranjan Chowdhury</p> <p>Prof. Saugata Roy</p> <p>Shri Manish Tewari</p> <p>Shri Jasbir Singh Gill</p> <p>Shri Vinayak</p>	AYUSH	<p>This House disapproves of the Indian Medicine Central Council (Amendment) Ordinance, 2020 (Ordinance No. 7 of 2020) promulgated by the President on 24.4.2020.</p>	<p>Notices have been given under clause 2 (a) of article 123 of the Constitution.</p>

	Bhau Raut			
7.	Prof. Saugata Roy Adv. Dean Kuriakose Shri Manish Tewari Shri N.K. Premachandran Shri Adhir Ranjan Chowdhury Shri Jasbir Singh Gill Shri Vinayak Bhau Raut Shri Santokh Singh Chaudhary	Consumer Affairs, Food & Public Distribution	This House disapproves of the Essential Commodities (Amendment) Ordinance, 2020 (Ordinance No. 8 of 2020) promulgated by the President on 5.6.2020.	Notices have been given under clause 2 (a) of article 123 of the Constitution.
8.	Shri Adhir Ranjan Chowdhury Shri Manish Tewari Prof. Saugata Roy Adv. Dean Kuriakose Shri N.K. Premachandran	Corporate Affairs	This House disapproves of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2020 (Ordinance No. 9 of 2020) promulgated by the President on 5.6.2020.	Notices have been given under clause 2 (a) of article 123 of the Constitution.

	n Shri Jasbir Singh Gill Shri Vinayak Bhau Raut			
9.	Adv. Dean Kuriakose Shri Manish Tewari Shri N.K. Premachandra n Prof. Saugata Roy Shri Adhir Ranjan Chowdhury Shri Jasbir Singh Gill Shri Vinayak Bhau Raut Shri Santokh Singh Chaudhary	Agriculture and Farmers Welfare	This House disapproves of the Farmers Produce Trade and Commerce (Promotion and Facilitation) Ordinance, 2020 (Ordinance No. 10 of 2020) promulgated by the President on 5.6.2020.	Notices have been given under clause 2 (a) of article 123 of the Constitution.

10.	Shri N.K. Premachandran Adv. Dean Kuriakose Prof. Saugata Roy Shri Adhir	Agriculture and Farmers Welfare	This House disapproves of the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance, 2020 (Ordinance No.11 of 2020) promulgated by the President on 5.6.2020.	Notices have been given under clause 2 (a) of article 123 of the Constitution.
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	<p>Ranjan Chowdhury</p> <p>Shri Manish Tewari</p> <p>Shri Jasbir Singh Gill</p> <p>Shri Vinayak Bhau Raut</p> <p>Shri Santokh Singh Chaudhary</p>			
11.	<p>Shri Manish Tewari</p> <p>Shri N.K. Premachandran</p> <p>Prof. Saugata Roy</p> <p>Adv. Dean Kuriakose</p> <p>Shri Adhir Ranjan Chowdhury</p> <p>Shri Jasbir Singh Gill</p> <p>Shri Vinayak Bhau Raut</p>	Finance	<p>This House disapproves of the Banking Regulation (Amendment) Ordinance, 2020 (Ordinance No. 12 of 2020) promulgated by the President on 26.6.2020.</p>	<p>Notices have been given under clause 2 (a) of article 123 of the Constitution.</p>

**Government Business expected to be taken up during the Fourth Session
of Seventeenth Lok Sabha, 2020**

The Government have sent the following Tentative List of Government Legislative and Financial Business expected to be taken up during the Fourth Session of Seventeenth Lok Sabha :-

I – LEGISLATIVE BUSINESS

'A' Bills introduced in Lok Sabha and not referred to Standing Committees (5)

S. No.	Title of the Bill	Present stage	Motion proposed to be moved
1	2	3	4
1.	The Major Port Authorities Bill, 2020	Introduced in Lok Sabha on 12 March, 2020.	Consideration and passing.
2.	The Companies (Amendment) Bill, 2020	Introduced in Lok Sabha on 17 March, 2020.	Consideration and passing.
3.	The National Forensic Sciences University Bill, 2020	Introduced in Lok Sabha on 23 March, 2020.	Consideration and passing.
4.	The Rashtriya Raksha University Bill, 2020	Introduced in Lok Sabha on 23 March, 2020.	Consideration and passing.
5.	The Banking Regulation (Amendment) Bill,	Introduced in Lok Sabha on 03 March, 2020.	For withdrawal.

'B' Bills introduced in Lok Sabha, Referred to Standing Committees and their Reports presented
(3)

1	2	3	4
1.	The Occupational Safety, Health and Working Conditions Code, 2019	Introduced in Lok Sabha on 23 July, 2019. The Report of the Standing Committee on Labour was presented to Lok Sabha on 11 February, 2020.	Consideration and passing.
2.	The Industrial Relations Code, 2019	Introduced in Lok Sabha on 28 November, 2019. The Report of the Standing Committee on Labour was presented to Hon'ble Speaker on 23 April, 2020.	Consideration and passing.
3.	The Code on Social Security, 2019	Introduced in Lok Sabha on 11 December, 2019. The Report of the Standing Committee on Labour was presented to Hon'ble Speaker, Lok Sabha on 31 July, 2020.	Consideration and passing.

'C' Bills passed by Rajya Sabha and pending in Lok Sabha (2)

1	2	3	4
1.	The National Commission for Homoeopathy Bill, 2020	Bill, as passed by Rajya Sabha on 18 March, 2020, was laid on the Table of Lok Sabha on 20 March, 2020.	Consideration and passing.
2.	The National Commission for Indian System of Medicine Bill, 2020	Bill, as passed by Rajya Sabha on 18 March, 2020, was laid on the Table of Lok Sabha on 20 March, 2020.	Consideration and passing.

'D' Bill introduced in Rajya Sabha and not referred to Standing Committee (1)

1	2	3	4
1.	The Pesticide Management Bill, 2020	Introduced in Rajya Sabha on 23 March, 2020.	Consideration and passing after it is passed by the Rajya Sabha and laid on the Table of Lok Sabha.

'E' New Bills (23)

S. No.	Title of the Bill	Purport	Motion proposed to be moved
1	2	3	4
1.	The Multi State Cooperative Societies (Amendment) Bill, 2020	(i) To rationalize Government role and increase the members' participation in the working of the multi-state co-operative societies, so as to increase	Introduction, consideration and passing.

		<p>public faith in these societies and create a conducive environment for their growth and development.</p> <p>(ii) To facilitate the building of self-reliant and democratic co-operative institutions.</p> <p>(iii) to enable cooperative societies to compete in the new economic environment and to raise resources more effectively by promoting functional autonomy and professionalization.</p> <p>(iv) To protect the interest of the depositors/members from the vested interest and mismanagement of the Multi-State Coop. Society.</p>	
2.	<p>The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020 - To replace ordinance</p>	<p>To provide for the creation of an ecosystem where the farmers and traders enjoy the freedom of choice relating to sale and purchase of farmers' produce which facilitates remunerative prices through competitive alternative trading channels; to promote efficient, transparent and barrier-free inter-State and intra-State trade and commerce of farmers' produce outside the physical premises of markets or deemed markets notified under various State agricultural produce market legislation; to provide a facilitative framework of electronic trading.</p>	<p>Introduction, consideration and passing.</p>
3.	<p>The Farmers (Empowerment and</p>	<p>The Bill seeks to provide a national framework on farming agreements that</p>	<p>Introduction, consideration and</p>

	Protection) Agreement on Prices Assurance and Farm Services Bill, 2020 - To replace ordinance	would protect and empower farmers to engage with agri-business firms, processors, aggregators, wholesalers, large retailers and exporters etc, for farm services and sale of future farming produce at a mutually agreed remunerative price framework.	passing.
4.	The Homoeopathy Central Council (Amendment) Bill, 2020 - To replace ordinance	The Bill seeks to extend the tenure of Board of Governors for another one year period.	Introduction, consideration and passing.
5.	The Indian Medicine Central Council (Amendment) Bill, 2020 - To replace ordinance	The Bill provides for superseding the Central Council of Indian Medicine by the Board of Governors for a period of one year.	Introduction, consideration and passing.
6.	The Essential Commodities (Amendment) Bill, 2020 - To replace ordinance	The Bill seeks:- (i) to empower the Central Government to control the production, supply, distribution, trade, and commerce in certain commodities. (ii) to increase competition in the agriculture sector and enhance farmers' income. It aims to liberalise the regulatory system while protecting the interests of consumers.	Introduction, consideration and passing.
7.	The Insolvency and Bankruptcy (Second) Amendment Bill, 2020- To replace ordinance	The Bill seeks to provide for insertion of section 10A in the Insolvency and Bankruptcy Code, 2016 to temporarily suspend initiation of corporate insolvency resolution process (CIRP) under section 7, 9 and 10 of the Code for a period of six months or such further	Introduction, consideration and passing.

		period, not exceeding one year from the date of promulgation.	
8.	The Bilateral Netting of Financial Contracts Bill, 2020	To enable India to become one of the major markets for the Over-The-Counter (OTC) Derivatives products. It will contribute significantly to strengthening the financial stability of the country.	Introduction, consideration and passing.
9.	The Factoring Regulation (Amendment) Bill, 2020	To permit Non-Banking Financial Companies (NBFCs) other than NBFC-Factors (whose principal business is factoring) to undertake factoring business as well, and also to permit Trade Receivables Discounting System (TReDS) entities to act as agents for financiers for filing of registration of charge with the Central Registry as this will lead to operational efficiency.	Introduction, consideration and passing.
10.	The Pension Fund Regulatory and Development Authority (Amendment) Bill, 2020	Bill for amending PFRDA Act to fulfill the Budget Announcement 2019 regarding the separation of NPS Trust from PFRDA and Budget Announcement 2020 for ensuring universal pension coverage as well as strengthening PFRDA.	Introduction, consideration and passing.
11.	The Banking Regulation (Amendment) Bill, 2020- To replace ordinance	The Bill seeks:- (i) to strengthen the regulatory framework of Co-operative Banks. (ii) suspension of business by a banking company an preparation of scheme of reconstruction or amalgamation.	Introduction, consideration and passing.
12.	The Taxation and Other Laws (Relaxation of Certain Provisions) Bill, 2020- To replace ordinance	The Bill seeks to address the challenges faced by taxpayers in meeting the statutory and regulatory compliances due to the outbreak of COVID-19 pandemic.	Introduction, consideration and passing.

13.	The National Commission for Allied and Healthcare Professions Bill, 2020	Ministry of Health and Family Welfare is in the process of formation of Allied and Health Care Professional's Central Council for maintaining standards of education and practice through the constitution of Central and Corresponding State Councils for Allied and Health Care Professions.	Introduction, consideration and passing.
14.	The Epidemic Diseases (Amendment) Bill, 2020 - To replace ordinance	To provide preventive measures against the violence on 'health care personnel' and damage of property in the situation of COVID-19.	Introduction, consideration and passing.
15.	The Assisted Reproductive Technology (Regulation) Bill, 2020	To establish the National Board, the State Boards and the National Registry for the Regulation and Supervision of assisted reproductive technology clinics and the assisted reproductive technology banks, for prevention of misuse and for safe and ethical practice of assisted reproductive technology services.	Introduction, consideration and passing.
16.	The Salary and Allowances of Ministers (Amendment) Bill, 2020 - To replace ordinance	The Bill seeks to reduce the sumptuary allowance {for expenditure incurred in entertaining visitors) at different rates to: (i) the Prime Minister (Rs 3,000), (ii) other Cabinet Ministers (Rs 2,000), (iii) Ministers of State (Rs 1,000), and (iv) Deputy Ministers (Rs 600)} payable to each Minister by 30% for a period of one year commencing from April 1, 2020 to meet the exigencies arising out of COVID-19.	Introduction, consideration and passing.
17.	The Jammu and Kashmir Official Language Bill, 2020	The Bill provides for the languages to be used for the official purposes of Union Territory of Jammu and Kashmir.	Introduction, consideration and passing.

18.	The Government of National Capital Territory of Delhi (Amendment) Bill, 2020	A Bill to amend the GNCTD Act, 1991 to bring ease in implementation of certain provisions of the Act.	Introduction, consideration and passing.
19.	The Foreign Contribution (Regulation) Amendment Bill, 2020	The Bill is aimed to streamline and strengthen the provisions of the Foreign Contribution (Regulation) Act, 2010 towards better compliance and effective enforcement.	Introduction, consideration and passing.
20.	The Representation of People (Amendment) Bill, 2020	To amend Section 8A of the principal Act.	Introduction, consideration and passing.
21.	The Prohibition of Employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2020	Complete mechanisation of sewer cleaning and to provide better protection in work, the compensation in case of accidents.	Introduction, consideration and passing.
22.	The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2020.	The Bill seeks to amend the Juvenile Justice Act, 2015.	Introduction, consideration and passing.
23.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2020 - To replace ordinance	The Bill seeks to reduce the salary of Members of Parliament (MPs) by 30% for a period of one year commencing from April 1, 2020 to meet the exigencies arising out of COVID-19.	Introduction, consideration and passing.

II – FINANCIAL BUSINESS

- (vii) Presentation, discussion and voting on the First Batch of Supplementary Demands for Grants for the year 2020-21.
- (viii) Presentation, discussion and voting on the Excess Demands for Grants for the year 2016-17.

SNEHLATA SHRIVASTAVA
Secretary General